

(2002) 12 P&H CK 0022

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Revision No. 1561 of 1993

Harjit Singh

APPELLANT

Vs

Jamna Dass Jalan

RESPONDENT

Date of Decision: Dec. 11, 2002

Acts Referred:

- East Punjab Urban Rent Restriction Act, 1949 - Section 13A, 18A

Hon'ble Judges: M.M. Kumar, J

Bench: Single Bench

Advocate: Ashok Pruthi and Sudhir Pruthi, for the Appellant; O.P. Hoshiarpuri, for the Respondent

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

M.M. Kumar, J.

Judgment announced. Revision Petition is allowed. For reasons, see separate detailed order of today passed in Civil Revision No. 1445 of 1993.